

HIGH COURT OF CHHATTISGARH, BILASPUR

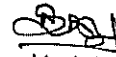
Endorsement

Endt No. 10706/Rules/2020

Bilaspur, dated 11/12/2020

Copies of Chhattisgarh Gazette dated 11/11/2020 relates to amendment in the Chhattisgarh High Court and District Court, Right to Information Rules, 2005 forwarded to :

1. Deputy Registrar-cum-P.P.S. to Hon'ble the Chief Justice, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
2. Private Secretary to Hon'ble Mr. Justice Prashant Kumar Mishra, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
3. Private Secretary to Hon'ble Mr. Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
4. Private Secretary to Hon'ble Mr. Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
5. Private Secretary to Hon'ble Mr. Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
6. Private Secretary to Hon'ble Mr. Justice P. Sam Koshy, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
7. Private Secretary to Hon'ble Mr. Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
8. Private Secretary to Hon'ble Mr. Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
9. Private Secretary to Hon'ble Mr. Justice Sharad Gupta, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
10. Private Secretary to Hon'ble Mr. Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
11. Private Secretary to Hon'ble Mr. Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
12. Private Secretary to Hon'ble Mr. Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur for information of his Lordship.
13. Private Secretary to Hon'ble Mrs. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
14. Private Secretary to Hon'ble Mrs. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur for information of her Lordship.
15. Private Secretary to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
16. Steno to Registrar (Vigilance/I&E/Judicial/S&A Cell/) High Court of Chhattisgarh, Bilaspur, for information.
17. Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.
18. The District & Sessions Judge, Bastar at Jagdalpur/ Bilaspur/ Durg/ Raigarh/ Raipur/Rajnandgaon/Dakshin Bastar at Dantewara/Janjgir-Champa/Dhamtari/Korba/ Mahasamund/ Kabirdham (Kawardha)/ Uttar Bastar (Kanker)/Korea (Baikunthpur)/ Jashpur/Balod/Bemetara/Kondagaon/Surajpur/ Sarguja at Ambikapur/ Baloda-Bazar/ Mungeli/ Balrampur at Ramanujganj for information.
19. The Principal Judge/Judge, Family Court Bemetara/ Bilaspur/ Korba/Raipur/ Raigarh/ Durg/Rajnandgaon/Dhamtari/Mahasamund/Jashpur/Kanker/Bastar at Jagdalpur/ Janjgir-Champa/Kabirdham (Kawardha)/ Surguja at Ambikapur/ Korea (Manendragarh)/ Surajpur/Baloda Bazar/ for information.
20. Joint Registrar (S&A Ccl/C.S.J.A.), High Court of Chhattisgarh, Bilaspur for information.
21. Additional Registrar (Judicial/D.E.&E/OSD(CPC)/HCLSC/Adm.), High Court of Chhattisgarh, Bilaspur for information.
22. All Additional Registrar (M), High Court of Chhattisgarh, Bilaspur for information.
23. Member Secretary, Chhattisgarh State Legal Services Authority, Vidhik Seva Marg, Bilaspur for information.
24. The President, Chhattisgarh State Industrial Court, Near Ghadi Chowk, Raipur with a request to circulate all the Presiding Officers of the Labour Courts.
25. Commercial Court, Sector-19, Kotara Bhantha, Naya Raipur, C.G. 492101.
26. All Deputy Registrar, High Court of Chhattisgarh, Bilaspur for information.
27. Library, High Court of Chhattisgarh, Bilaspur for information.
28. Court Manager, High Court of Chhattisgarh, Bilaspur for information.
29. In-Charge, NIC High Court Computer Cell, High Court of Chhattisgarh, Bilaspur with a direction to upload in the official web-site of this High Court.



11.12.20

(Neelam Chand Sankhla)
Registrar General

“बिज्ञानेन पोम्न के अन्तर्गत डाक शुल्क के नगद भुगतान (बिना डाक टिकट) के प्रेषण हेतु अनुमत. क्रमांक जी.2-22-छत्तीसगढ़ गजट / 38 सि. से. भिलाई, दिनांक 30-05-2001.”



पंजीयन क्रमांक
“छत्तीसगढ़/दुर्ग/09/2013-2015.”

छत्तीसगढ़ राजपत्र

(असाधारण)

प्राधिकार से प्रकाशित

क्रमांक 589]

रायपुर, बुधवार, दिनांक 11 नवम्बर 2020 — कार्तिक 20, शक 1942

HIGH COURT OF CHHATTISGARH, BILASPUR

Bilaspur, the 1st October 2020

NOTIFICATION

No. 8375 /Rules/2020. — The following amendments are incorporated in the Chhattisgarh High Court, Right to Information Rules, 2005, which shall come into force from the date of its publication in the Chhattisgarh Gazette :-

AMENDMENTS

1. In the Rule-3, Chapter-II, of Chhattisgarh High Court, Right to Information Rules, 2005, the following words should be inserted after the word “affixing”

/enclosing,

2. In the Rule-3, Chapter-II, of Chhattisgarh High Court, Right to Information Rules, 2005 the following words should be inserted after the word “court fees”

/demand draft or bankers cheque or Indian Postal Order payable to the Registrar General, High Court of Chhattisgarh,

3. In the Rule-14, Chapter-III, of Chhattisgarh High Court, Right to Information Rules, 2005, the following words should be inserted after the word “affix”

/enclose

4. In the Rule-14, Chapter-III, of Chhattisgarh High Court, Right to Information Rules, 2005, the following words should be inserted after the word “court fee stamp”

/demand draft or bankers cheque or Indian Postal Order payable to the Registrar General, High Court of Chhattisgarh,

5. In the Rule-14, Chapter-III, of Chhattisgarh High Court, Right to Information Rules, 2005, the following words should be inserted in S. No. 1 after the word “court fees stamp”

- /demand draft or bankers cheque or Indian Postal Order payable to the Registrar General, High Court of Chhattisgarh,
6. In the Rule-14, Chapter-III, of Chhattisgarh High Court, Right to Information Rules, 2005, the following words should be inserted in S. No. 2 after the word "court fees stamp"
- /demand draft or bankers cheque or Indian Postal Order payable to the Registrar General, High Court of Chhattisgarh,
7. In the Rule-14, Chapter-III, of Chhattisgarh High Court, Right to Information Rules, 2005, the following words should be inserted in S. No. 3,4, 5 after the word "per page"
- In cash or in the form of demand draft or bankers cheque or Indian Postal Order payable to the Registrar General, High Court of Chhattisgarh
8. In the Para-2 of Rule-14, Chapter-III, of Chhattisgarh High Court, Right to Information Rules, 2005, the following words should be inserted after the word "in cash"
- /demand draft or bankers cheque or Indian Postal Order payable to the Registrar General, High Court of Chhattisgarh
- Chhattisgarh
9. At serial no.3 of Rule-14 of Chapter-III of Chhattisgarh High Court, Right to Information Rules, 2005, the figure mentioned as "Rs. 10/-" should be substituted with "Rs. 5/-"

By order of Hon'ble the Chief Justice

Sd/-
(Sanjay Kumar Jaiswal)
I/c Registrar General.